

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 148**  
**(IB)-2011(PB)/2019**

**IN THE MATTER OF:**

Vandana Motors

.... Applicant/petitioner

Vs.

On-Dot Courier and Cargo Ltd.

.... Respondent

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Paras Dawar, CA

**ORDER**

Learned counsel for the corporate debtor states that the reply has been filed on 19.11.2019 and a copy thereof has also been furnished to the counsel for the petitioner.

Learned counsel for the petitioner states that the rejoinder has also been filed.

But the reply and rejoinder are not attached with the judicial file. The registry is directed to attach the same with the judicial file.

List for arguments on 02.01.2020.

— Sd —

**(M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**